

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA  
UNSTARRED QUESTION NO. 379

ANSWERED ON TUESDAY, FEBRUARY 3, 2026/ 14 MAGHA, 1947 (SAKA)

**MEASURES TO STRENGTHEN THE INSOLVENCY RESOLUTION FRAMEWORK**

**379. Shri Kesrudevsinh Jhala:**

**Shri Babubhai Jesangbhai Desai:**

**Shri Shambhu Sharan Patel:**

**Shri Ryaga Krishnaiah:**

**Shri Naresh Bansal:**

Will the Minister of Corporate Affairs be pleased to state:

- (a) the present status of the proposed amendments to the Insolvency and Bankruptcy Code, including reforms relating to group insolvency and cross-border insolvency;
- (b) the total number of insolvency resolution plans approved under the Code till date and the aggregate amount realised by creditors as compared to liquidation values;
- (c) the present status of the Integrated Digital Platform for the IBC ecosystem and the expected timeline for onboarding the System Integrator; and
- (d) whether the Ministry proposes to introduce performance benchmarks or statutory timelines for digital case management under the IBC and, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND  
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND  
HIGHWAYS**

**[SHRI HARSH MALHOTRA]**

- (a): The Insolvency and Bankruptcy Code (Amendment) Bill, 2025 (the Bill) was introduced in the Lok Sabha on 12.08.2025 and referred to the Select Committee of Lok Sabha for further examination. The report of the Select Committee has been received on 17.12.2025. The recommendations of the Select Committee are under consideration by the Ministry.
- (b): Till 31 December 2025, 1,376 corporate debtors have been resolved under the Insolvency and Bankruptcy Code (IBC/Code). The creditors have realised about Rs.4.11 lakh crore under approved resolution plans which is 171.54% of the liquidation value.
- (c): The process of selecting the System Integrator (SI) for the Integrated Platform for IBC Ecosystem (iPIE project) is ongoing.
- (d): The design of iPIE system takes into consideration processes and timelines prescribed in the Code, along with the rules, regulations, and subsequent amendments thereunder.

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